

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Power Section) Civil Secretariat
Srinagar/Jammu

Notification

Jammu, 29th the February, 2024

S.O. 138 .- In exercise of the powers conferred as contained in sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint Mr. Varunjeet Charak, JKAS, Additional Deputy Commissioner, Ramban to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within the territorial jurisdiction of District Ramban.

The Government further in exercise of the powers conferred by sub-section (2) of section 20 of the said Code appoints the aforesaid Executive Magistrate as Additional District Magistrate within the territorial jurisdiction of District Ramban who shall have all the powers of District Magistrate under the said code.

By Order of the Government of Jammu and Kashmir

Sd/-
(Achal Sethi)
Secretary to Government,
Department of Law, Justice and Parliamentary Affairs

No. LAW-Powr/13/2021-10

Dated :- 29 02 - 2024

Copy to the:-

1. Joint Secretary (J&K), Ministry of Home Affairs, Government of India
2. 2. Divisional Commissioner, Jammu.
3. Administrative Secretary, Revenue Department
4. District Magistrate, Ramban. This is with reference to your letter no DMR/1829 dated 23-02-2024
Date:-23-02-2024
5. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
6. SO section, Department of Law, Justice and Parliamentary Affairs.
7. Incharge Website

Senior Law Officer
Department of Law, Justice and P.A